

**COMPLAINTS AGAINST EMPLOYEES OF  
HOME MINISTRY**

\*201. SHRI U. S. PATIL: Will the Minister of HOME AFFAIRS be pleased to refer to the reply given to Unstarred Question No. 849 in the Rajya Sabha on the 24th September, 1965 and state: .

(a) whether the complainants of the 15 cases were informed of the nature of the departmental action taken against the concerned employees of his Ministry; and if not, what are the reasons therefor; and

(b) the particulars of those cases which were found vague or baseless?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JAISUKHLAL HATHI): (a) Information about the action was not given in 9 cases as these were departmental complaints. One was anonymous and therefore information could not be given. Three cases are still pending. Out of the remaining *two* cases complainant in one case has been informed of the action taken. In the other case the complainant has not been informed as the matter was of petty nature.

(b) It will not be in public interest to give publicity to complaints which were found to be vague or baseless.

**COMPLAINTS AGAINST EMPLOYEES OF  
HOME MINISTRY**

\*202. SHRI D. B. DESAI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether any complaints of corruption, abuse of power and misconduct against employees of the Home Ministry were received by the Central Vigilance Commission during the year 1963-64 and so far in 1965; and

(b) if so, how many, and what action was taken by the Commission in each case?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JAISUKHLAL HATHI): (a) and (b) Eight complaints were received by the Commission since its inception from February 1964 till 31st October 1965. In three cases, the allegations were considered vague and were filed by the Commission. Allegations made in four complaints were found baseless by the Commission on enquiry. One complaint is under enquiry.

**CONSTRUCTION OF MADRAS REFINERY**

SHRI A. D. MANI

SHRI RAM SINGH:

Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether any difficulties have cropped up in the way of constructing a refinery at Madras on account of Government's decision to set up a fertilizer plant there along with the refinery; and

(b) whether the American International Oil Company has raised certain objections to this decision of Government?

THE MINISTER OF PETROLEUM AND CHEMICALS (SHRI HUMAYUN KABIR): (a) and (b) Draft Agreements for the refinery were initialled in March 1965. The final agreements are expected to be signed in the near future. In the meantime, considerable progress has been made with the agreement for the fertilizer project and for the preparation of the process design and the investigations for civil and off-site work for the refinery.

**RASHTRIYA VIKAS DAL**

\*204. SHRI DEOKINANDAN NARAYAN: Will the Minister of REHABILITATION be pleased to state:

(a) the present strength of the Rashtriya Vikas Dal (National Development Corps) which has been orga-